

IN THE HIGH COURT OF JUDICATURE AT PATNA
Miscellaneous Jurisdiction Case No.2869 of 2024

In
Civil Writ Jurisdiction Case No.3695 of 2024

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1. Gyan Prakash S/o Late Shukdeo Sah Resident of Mohalla - Brahampura, P.O. - M I T, P.S. - Brahampura, District - Muzaffarpur - 842003.
 2. Ramesh Kumar No. - III, S/o Late Indrajeet Singh Resident of Village - Muzaffarpur Kamtaul, P.O.- Anant Kamtaul, P.S. - Kurhani, District- Muzaffarpur- 844120.
 3. Saket Kumar, S/o Sri Ratnesh Jha Resident of village and P.O. - Madhopur, Via - Majhaulia Estate, District - Sitamarhi, 843322.
 4. Harmesh Kumar, S/o Sri Suresh Prasad Sahani Resident of Mohalla - Pamaria Tola Brahampura, P.O.- M.I.T., P.S.- Brahampura, District - Muzaffarpur, 842003.
 5. Shiv Sagar Kumar, S/o Late Debak Das Resident of Village and P.O. - Morsand (Bahadurpur), P.S.- Pusa, District- Samastipur, 848115.

... .. Petitioner/s

Versus

1. The Union of India through Sh. Chhatrasal Singh, General Manager, East Central Railway Hajipur, P.O. - Digghi Kala, P.S. - Hajipur, District - Vaishali At Hajipur - 844101.
2. Sh. Bipin Kumar Singh, The Pr. Chief Personnel Officer, East Central Railway, Hajipur, P.O. - Digghi Kala, P.S. - Hajipur, District- Vaishali At Hajipur - 844101.
3. Sh. Vivek Bhushan Sood, The Divisional Railway Manager, E.C. Railway, Sonpur- 841101.
4. Sh. Deepak Raj Ray, The Divisional Railway Manager (Personnel), E.C.Railway, Sonpur- 841101.
5. Sh. Deepak Raj Ray (Incharge), The Sr. Divisional Personnel Officer, East Central Railway, Sonpur- 841101.
6. Sh. Deepak Raj Ray, The Divisional Personnel, East Central Railway, Sonpur- 841101.
7. Sh. Pawan Nag, The Sr. Divisional Electrical Engineer (OP), East Central Railway, Sonpur- 841101.
8. Sh. Sudhir Kumar, The Chief Crew Controller, Diesel Lobby, East Central Railway, Muzaffarpur- 842001.

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Gyan Prakash, Advocate
For the Opposite Party/s : Mr.Dr. Maurya Vijay Chandra, Advocate
Mr. Gaurav Govinda, Advocate
Ms. Preety Ranjan, Advocate



**CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE ALOK KUMAR PANDEY
ORAL JUDGMENT
(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)**

Date : 04-04-2025

The present MJC-contempt petition has been filed for non compliance of the order dated 24.06.2024 passed in CWJC No. 3695 of 2024.

2. From perusal of reply to the contempt petition along with the affidavit on behalf of respondent no. 7 along with Annexure-R/A memorandum dated 22.10.2014, it is evident that the grievance of the petitioners have been redressed in the light of order dated 24.06.2024.

3. The petitioners are not satisfied with regulating the intervening period and paying certain amount of money. Resultantly, review petitioners have filed rejoinder to reply along with Annexure-P/1 and Annexure-P/2. The petitioners are claiming certain allowances apart from other monetary benefits as per their pay slips.

4. Having regard to the fact that *status quo* order was passed in the original writ petition for which the respondents have paid salary attached to the particular post. Obviously, petitioners are not entitled for certain allowances. Those



allowances cannot be extended to the petitioners in view of the fact that they have not discharged their duties on the post for a certain intervening period.

5. In the light of these facts and circumstances, the MJC-contempt petition stands dropped.

(P. B. Bajanthri, J)

(Alok Kumar Pandey, J)

ranjan/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	08.04.2025
Transmission Date	NA

